

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH
O.A. No. 393/06

Lucknow this the 1st day of Sep., 2006
Hon. Mr. M. Kanthaiah, Member (J)

1. Raj Kishore Shukla, aged about 62 years, son of late Chandrika Parsed Shukla, resident of village and post Neelmattha Bazar, Cantt. Road, Lucknow.
2. Mritunjai Dubey, aged about 49 years, son of late Jokhan Sharma, resident of 62, Kharika Telebagh, Rae Bareli Road, Lucknow.

Applicants

By advocate Shri Dharmendra Awasthi.

Vs.

1. Union of India through the Secretary, Ministry of Defence, New Delhi.
2. Engineer in Chief, Army Headquarter, New Delhi, Kashmir House, New Delhi.
3. Chief Engineer, Central Command, Lucknow.
4. Commandor Work Engineer, Air Force, Chakeri, Lucknow.
5. Garrison Engineer, (I) E/M, Chakery, Kanpur.

Respondents.

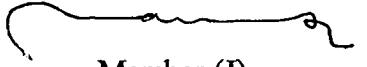
By advocate Shri S.P. Singh for Ms. Jyotsna Pal.

Order (oral)

By Hon. Shri M. Kanthaiah, Member (J)

1. The applicants have filed this application for issue of direction to the respondents for refund of advance LTC and to release the remaining 10% journey expenses incurred by them in completing their journey for which they have submitted their travel vouchers much before the intimation of the circular dated 9.2.1998. It is also the contention of the applicants that there are covered judgments on such claims in O.A. No. 191/02 dated 8.4.02 and O.A. No. 956/02 dated 16.8.02 of C.A.T, Allahabad Bench and submits that this application is covered under the judgments and the representations of the applicants are pending in this regard with the respondents without any orders passed thereon. The applicants state that they will be satisfied if their representations are disposed of in the light of the judgments referred to above.
2. The respondents' counsel has no objection if such pending representations are decided and also pass orders by taking into account the judgments relied upon by the applicants' counsel.

3. In view of the above, and for fair and just disposal of the proceedings, the respondents are directed to dispose of pending representations of the applicants covered under Annexure A-3 dated 20.7.06 and 14.9.05 and pass orders within a period of three months from the date of receipt of a copy of this order, taking into account the judgments relied upon by the applicant's counsel, referred to above. No order as to costs.


Member (J) 1-9-06

S.A.